

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.689/94

Date of Order : 29.4.97

BETWEEN:

Ch.Jenardhan Naidu

.. Applicant.

AND

1. General Manager,
S.E.Rly., Calcutta-43.

2. Divisional Railway Manager,

Respondents

- - -

Counsel for the Applicant

.. Mr.Y.Subrahmanyam

Counsel for the Respondents

.. Mr.C.V.Malla Reddy

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

- - -


O R D E R

{ Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) }

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Heard Mr.Y.Subrahmanyam, learned counsel for the applicant and Mr.C.V.Malla Reddy, learned standing counsel for the respondents.


This OA is filed praying for a direction to the respondents to set aside the impugned order No. WPY/150, dt. 10.5.94 and for a consequential direction to allow the applicant to continue to discharge the duties of FCC A III which post he has held since 1.4.93 and other consequential benefits by way of arrears for a period from 1.4.92 to 31.3.93 in case lower grade post i.e. 750-940 and higher scale post as 775-1025.

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3. Both sides agreed that this OA ^{has} becomes infructuous.
Hence the OA becomes ^{is} ~~infructuous and~~ dismissed as infructuous.
No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

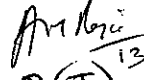

(R. RANGARAJAN)
Member (Admn.)

29.4.97

Dated: 29th April, 1997

(Dictated in Open Court)

sd


DR(J) 13.5.97

22/6/97

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COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. GURAJAN : M(A)
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 29/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A.No.

in
D.A.No. 688/84

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS

YLKR

II COURT

